

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA  
UNSTARRED QUESTION NO. 1366  
TO BE ANSWERED ON MONDAY THE 10<sup>TH</sup> FEBRUARY, 2020  
21 MAGHA, SAKA 1941**

**GUIDELINES/NORMS TO MONITOR EXPORT AND IMPORT**

**1366. SHRI BHARTRUHARI MAHTAB**

Will the Minister of FINANCE be pleased to state:

- a) the details of guidelines/norms to monitor the under/over valued export/import issued by the Directorate General of Valuation in the country;
- b) whether the cases of violation of the said guidelines/norms have come to the notice of the Government in the country during each of the last three years and the current year;
- c) if so, the details thereof, State/UT-wise and Company-wise and the reasons therefor along with the action taken thereon;
- d) whether the Government has estimated the revenue loss on account of such under/overvalued export/import across the country during the said period,
- e) if so, the details thereof and if not, the reasons therefor along with the manner in which such loss is likely to be recovered from the violators; and
- f) the other steps taken/being taken by the Government in this direction?

**ANSWER**

**MINISTER OF STATE FOR FINANCE  
(SHRI ANURAG SINGH THAKUR)**

- (a) The Directorate General of Valuation conducts studies on various commodities and issues advisories to guide assessment officers in verifying valuation of goods. The number of Alerts/Valuation Guidelines is as below :-

<b>Financial Year</b>	<b>No. of alerts/valuation guidelines issued</b>
2016-17	14
2017-18	13
2018-19	12
2019-20 (upto 31 <sup>st</sup> January 2020)	07

- (b) to (f) Information is being collected and will be submitted shortly.

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